

(TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART 1 SECTION 2)

No. K-13023/01/2023-US.I
Government of India
Ministry of Law & Justice
Department of Justice
(Appointments Division)

Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011.

Dated: 12th September, 2023.

NOTIFICATION

In exercise of the power conferred by clause (1) of Article 217 of the Constitution of India, the President is pleased to appoint (i) Shri Justice Anant Ramanath Hegde, and (ii) Smt. Justice Kannankuzhyil Sreedharan Hemalekha, Additional Judges of the Karnataka High Court, to be Judges of the Karnataka High Court with effect from the date they assume charge of their respective offices.

mjp
12/11/2023

(Rajinder Kashyap)

Special Secretary to the Government of India

Tele: 2338 3037

To


The Manager,
Government of India Press,
Minto Road,
New Delhi.

No. K-13023/01/2023-US.I

Dated: 12.09.2023

Copy to:-

1. (i) Shri Justice Anant Ramanath Hegde, and (ii) Smt. Justice Kannankuzhyil Sreedharan Hemalekha, Additional Judges of the Karnataka High Court through the Registrar General, Karnataka High Court, Bengaluru.
2. The Secretary to Governor, Karnataka, Bengaluru.
3. The Secretary to Chief Minister, Karnataka, Bengaluru
4. The Secretary to the Chief Justice, High Court of Karnataka, Bengaluru
5. The Chief Secretary, Government of Karnataka, Bengaluru.
6. The Registrar General, High Court of Karnataka, Bengaluru.
7. The Accountant General, Karnataka, Bengaluru.
8. The President's Secretariat, (CA.II Section), Rashtrapati Bhavan, New Delhi
9. PS to Principal Secretary to the Prime Minister, PM's Office, South Block, New Delhi.
10. Registrar (Conf.), o/o Chief Justice of India, 7, Krishna Menon Marg, New Delhi.
11. PS to MoS, L&J (I/C)/ PPS to Secretary (J).
12. Technical Director, NIC, Department of Justice, with a request to upload on the website of the Department (www.doj.gov.in).


12/09/2023

(Prem Chand)

Under Secretary (Appointments-I)

Tele: 011-23382978

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NEW DELHI-110 011.

Dated: 12th September, 2023.

NOTIFICATION

In exercise of the power conferred by clause (1) of Article 224 of the Constitution of India, the President is pleased to appoint Shri Justice Siddaiah Rachaiah, Additional Judge of the Karnataka High Court, to be an Additional Judge of the Karnataka High Court, for a period of one year w.e.f. 08.11.2023.

RMP
12/9/2023

(Rajinder Kashyap)

Special Secretary to the Government of India

Tele: 2338 3037

To


The Manager,
Government of India Press,
Minto Road,
New Delhi.

No. K-13023/01/2023-US.I

Dated: 12.09.2023

Copy to:-

1. Shri Justice Siddaiah Rachaiah, Additional Judge of the Karnataka through the Registrar General, Karnataka High Court, Bengaluru.
2. The Secretary to Governor, Karnataka, Bengaluru.
3. The Secretary to Chief Minister, Karnataka, Bengaluru
4. The Secretary to the Chief Justice, High Court of Karnataka, Bengaluru
5. The Chief Secretary, Government of Karnataka, Bengaluru.
6. The Registrar General, High Court of Karnataka, Bengaluru.
7. The Accountant General, Karnataka, Bengaluru.
8. The President's Secretariat, (CA.II Section), Rashtrapati Bhavan, New Delhi
9. PS to Principal Secretary to the Prime Minister, PM's Office, South Block, New Delhi.
10. Registrar (Conf.), o/o Chief Justice of India, 7, Krishna Menon Marg, New Delhi.
11. PS to ML&J/ Sr.PPS to MoS (L&J)/ PPS to Secretary (J).
12. Technical Director, NIC, Department of Justice, with a request to upload on the website of the Department (www.doj.gov.in).


12/09/2023

(Prem Chand)

Under Secretary (Appointments-I)

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